

Sl. No.	Year	Title	Award Name
4.	2014	<i>Mukhbir</i> -Manoj Nitharwal	'Best Student Film' Award in International Film Festival of Fiji.
5.	2015	<i>Seek and Hide</i> -Manoj Nitharwal	New York Indian Film Festival New York won in 'Best Short Film' category.
6.	2015	<i>Kamakshi</i> -Satindar Bedi	'Night Awards' 13th International Festival Signes De Nuit, Saarbruecken, Germany.
7.	2015	<i>Kamakshi</i> -Satindar Bedi	'Honourable Mention' in the category Short Film. 12th Indian Film Festival Stuttgart Germany.
8.	2015	<i>Seek and Hide</i> -Manoj Nitharwal	'Best Student Film' Award in International Film Festival of Fiji 2015.
9.	2016	<i>Kamakshi</i> -Kratika Adhikari	Wolves Intependent International Film Awards, Lithuania, 2016 Spring Season for Best Editing.
10.	2016	<i>Unscheduled Arrival</i> -Vijaya Singh	CILECT ASIA-Pacific Association (CAPA) Best Film Competition-Documentary The Eleventh CILECT Prize-2016.
11.	2016	<i>Shower</i> -Gaurav Mod	20th International Video Festival VIDEOMEDEJA, Lunartis, Serbia for Special mention category.

Channels banned under Cable Television Networks (Regulation) Act

1044. SHRI DEREK O' BRIEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the number of instances where television news channels have been banned under the Cable Television Networks (Regulation) Act, 1995 and the corresponding Code; and

(b) the details on the grounds on which such channels were banned, the duration of the ban and the authorities involved in determining such bans, in the past three years?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) Content telecast on private satellite TV channels is regulated in terms of Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. There is no provision of pre-censorship of the content telecast on such TV channels. However, all programmes and advertisements telecast on such TV channels are required to adhere to the Programme and Advertising Codes prescribed under the said Act and the rules framed thereunder.

The Ministry has also constituted a composite Inter-Ministerial Committee (IMC) under the Chairmanship of the Addl. Secretary (I&B) and comprising officers drawn from Ministries of Home Affairs, Defence, External Affairs, Law, Women and Child Development, Health and Family Welfare, Consumer Affairs, Information and Broadcasting and a representative from the Industry in Advertising Standards Council of India (ASCI), to take cognizance *suo-motu* or look into specific complaints regarding violation of the Programme Code and Advertising Code. The IMC functions in a recommendatory capacity. The final decision regarding penalties and its quantum is taken by the Ministry on the basis of the recommendations of IMC.

The Constitution also allows State to impose reasonable restrictions on Article 19(1)(a) on certain grounds such as the sovereignty and integrity of India, security of the State, friendly relations with foreign States, public order, decency, morality, or in relation to contempt of Court, defamation or incitement to an offence, as laid down under Article 19(2) of the Constitution. Similarly reasonable restrictions can be imposed under certain situations on the freedom to practise any profession, business, etc. under Article 19(1)(g). This spirit of the Constitution is also reflected in the Cable Television Networks (Regulation) Act, 1995, which while upholding the freedom of Electronic Media imposes reasonable restrictions in public interest.

Action is taken against TV channels whenever any violation of the aforesaid Programme and Advertising Codes is noticed or brought to the notice of the Ministry. Ministry generally issues warnings or advisories to comply with the Programme/Advertising Codes or asks the channels to run apology scroll on their channel. Occasionally, the channels are also taken off air temporarily for a limited period depending on the gravity of the violation. Since the year 2005 to 2016, as many as 31 TV channels were asked to prohibit transmission for specific period of time ranging from 1 day to 60 days including news channel for 30 days.

Details of private satellite TV channels asked to prohibit transmission for duration ranging from 1 day to 30 days for telecasting content in violation of the Programme

Code during the last three years and the current year are given in the Statement (See below). Year-wise No. of such cases is 14 in 2013, 1 in 2014, 4 in 2015 and 3 in 2016 (till November).

Statement

List of private TV channels asked to prohibit transmission for telecasting content in violation of the Programme Code during the last three years and current year

Sl. No.	Name of the Channel	Reason	Details of action taken
1	2	3	4
1.	Enterr 10	Telecast of Hindi feature film "Musafir", "Plan" and "Ashiq Banaya Apnne"-'A' certified films.	An Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
2.	Zing	Telecast of Hindi feature film "Hawas"-'A' certified film.	An Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
3.	Manoranjan TV	Telecast of Hindi feature film "Topless"-'A' certified film.	An Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
4.	SS TV	Telecast of Trailer of the film "Friends with Benefits" which was not certified by CBFC for telecast on TV channels.	An Order dated 08.01.2013 was issued to the channel prohibiting the transmission of the channel for one day.
5.	FTV	Telecast of programme "Desigers in High Definition" on 11.9.11, "Chantellie Lingrie, Paris" on 12.09.11 and "Lingerie" on 15.09.11 and "15th Anniversary-Top Designers" showing obscene and women denigrating content	An Order dated 28.03.2013 was issued to the channel prohibiting the transmission of the channel for 10 days.

1	2	3	4
6.	Mahuaa	Telecast of Hindi feature film "Aulaad" and 'Ek Aur Kurukshetra' - 'A' certified films.	An Order dated 25.04.2013 was issued to the channel prohibiting the transmission of the channel for one day.
7.	AXN	Telecast of Hindi feature film "Darkness Falls" - 'A' certified film.	An Order dated 25.04.2013 was issued to the channel prohibiting the transmission of the channel for one day.
8.	Movies Ok	Telecast of Hindi feature film "Dil Jale"- 'A' certified film.	An Order dated 01.05.2013 was issued to the channel prohibiting the transmission of the channel for one day.
9.	Comedy Central	Telecast of programme "Stand Up Club".	An Order was issued on 17.05.2013 prohibiting the transmission of the channel for 10 days.
10.	Zoom TV	Telecast of Film "Teesri Aankh" - 'A' certified film.	An Order dated 01.10.2013 was issued to prohibit the transmission or re- transmission for one day.
11.	ABN Andhra Jyoti	Telecast of a song based programme on "Ide Mallea Velavani" containing obscene and women denigrating content.	An Order dated 01.10.2013 was issued to the channel to prohibit the transmission or re-transmission for seven days.
12.	Manoranjan TV	Telecast of 'A' Certified Hindi feature film "Ek Chatur Nar".	An Order was issued on 17.05.2013 to prohibit the transmission or re- transmission of channel for seven days.
13.	BIG CBS LOVE	Telecast of programme "Excused" containing women denigrating content.	An Order was issued on 15.10.2013 to the channel to prohibit the transmission or re-transmission of channel for one day.

1	2	3	4
14.	UTV Bindass	Telecast of a programme "Emotional Atyachaar Season 3" containing obscene content.	An Order dated 06.11.2013 was issued to prohibit the transmission or re- transmission for three days.
15.	WB	Telecast of a "V/UA" certified film "It's a Boy Girl Thing" showing obscene and women denigrating content.	An Order dated 16.01.2014 was issued for taking the channel off air for one day.
16.	NTV	Telecast a song-based programme "Cine Colors".	An Order dated 19.01.2015 was issued to the channel for taking the channel off air for seven days.
17.	Satlon News	Telecast of News report about a private corporate party organised in a five star hotel on the Pune-Mumbai highway.	An Order was issued on 27.03.2015 to the channel to prohibit the transmission or re-transmission of channel for 30 days.
18.	Jai Hind	Telecast of 'A' certified film, titled "Hai Harithe".	An Order was issued on 07.04.2015 to the channel to prohibit the transmission or re-transmission of channel for one day.
19.	Aljazeera TV	Telecast of News report carried wrong graphical map of India repeatedly.	An Order was issued on 10.04.2015 to the channel to prohibit the transmission or re-transmission of channel for 5 days.
20.	NDTV INDIA	Telecast of news report on Pathankot terrorist attack.	An Order was issued on 02.11.2016 to the channel to prohibit the transmission or re-transmission of channel for one day.
21.	Care World	Telecast of obscene programme "Kya Karu Mai Aab".	An Order was issued on 02.11.2016 to the channel to prohibit the transmission or

1	2	3	4
			re-transmission of channel for seven days.
22.	News Time Assam	Telecast of news report revealing the identity of minor boy.	An Order dated 02.11.2016 was issued to the channel to prohibit the transmission or re-transmission of channel for one day (to carry out the three awards of one day off air concurrently).
	News Time Assam	Telecast of News bulletins showing disturbing visuals of dead bodies.	
	News Time Assam	Telecast of News story defaming the image of MLA and denigrating women.	

Committee of officials to look into conduct of a media unit

1045. SHRI C. P. NARAYANAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government decided to give full powers to a committee of officials in the Ministry to silence a media unit temporarily;

(b) whether Government chose not to give even a semblance of impartiality in taking such a decision;

(c) why the decision making authority was not reposed in an independent committee of judicial or quasi-judicial nature; and

(d) whether Government by this act is arming itself with authoritarian powers in the name of defending national security and suppressing terrorism?

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